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**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.485/04

Tuesday this the 29th day of March 2005

C O R A M :

**HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER**

M.R.Raghuraj,
S/o.M.R.Rajendran Nair,
Residing at Samatha,
Power House Extension Road,
Kochi – 18.

...Applicant

(By Advocate M/s.O.V.Radhakrishnan & P.A.Kumaran)

Versus

1. Union of India represented by the Secretary to Government, Government of India, Department of Personnel & Training, New Delhi.
2. State of Kerala represented by the Chief Secretary to Government of Kerala, Secretariat, Thiruvananthapuram.
3. Mr.Balkar Singh,
S/o.Suchanel Singh,
Presently IAS Trainee,
Lal Bahadur Shashtri National Academy of Administration, Musoorie.
4. State of Madhya Pradesh represented by the Chief Secretary to Government of Madhya Pradesh, Bhopal. ...Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan,SCGSC [R1],
Mrs.Lalitha Nair,GP [R2] & Mr.V.Sajithkumar [R3])

This application having been heard on 29th March 2005 the Tribunal on the same day delivered the following :



2.

ORDER

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

When the matter came up for hearing, learned counsel for the applicant seeks permission to withdraw the application. Permission is granted. The O.A is dismissed as withdrawn. No order as to costs.

(Dated the 29th day of March 2005)

H.P.DAS

ADMINISTRATIVE MEMBER

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K.V.SACHIDANANDAN
JUDICIAL MEMBER